

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
30-05-2024 AT 10:30 AM**

**CP No. 31/241/HDB/2023**

**AND**

**IA (CA) 148 & 149/2024 in CP No. 31/241/HDB/2023**

u/s. 241 of Companies Act, 2013

**IN THE MATTER OF:**

Mr. Aveena Gudapati

**...Petitioner**

**AND**

M/s. Times Square Hotels  
Private Limited and 78 others

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)**

**SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (CA) 148 /2024**

No representation for applicant. Matter passed over.

Matter called again.

Later Learned Counsel Mr Arpit, for the counsel on record present through Video Conference.

Issue Notice to the respondent by registered/ speed post with acknowledgment due and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within 10 days' time. Posted to 21.06.2024 for filing proof of service and for counter.

**IA (CA) 149/2024**

No representation for applicant. Matter passed over.

Matter called again.

Later Learned Counsel Mr Arpit, for the counsel on record present through Video Conference.

Issue Notice to the respondent by registered/ speed post with acknowledgment due and through e-mail, to be taken up within 3 days' time. Meanwhile, counter if any to be filed by the respondent within 10 days' time. Posted to 21.06.2024 for filing proof of service and for counter.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**